

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

**CA 21 (PB)/2018 in
CP-1251/2016**

IN THE MATTER OF:

Brian Lau Applicant/petitioner
vs.
S3 Electrical & Electronics Pvt. Ltd. ... Respondent

**Order under Section 9 of the IBC, 2016, 433(e), 434 (1)(a) of the
Companies Act**

Order delivered on 30.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Sh. S.K. Mohapatra,
Hon'ble Member (T)**

For the Financial Creditor : Mr. Navneet Kumar Jain, IRP
For the Respondent : Mr. Tushar Bhatnagar, Adv.

ORDER

Learned IRP has apprised the Bench that the matter is taken in appeal to the Supreme Court after the dismissal of Appeal by the NCLAT on 13th October, 2017. Accordingly, we defer the orders till the disposal of the Civil Appeal No. 103/2018 pending before Hon'ble the Supreme Court.

List the matter on 28th March, 2018.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**